



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक १९]

सोमवार, जून ९, २०२५/ज्येष्ठ १९, शके १९४७

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ४६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug-offenders, Dangerous persons, Video Pirates, Sand Smugglers and Persons engaged in Black-marketing of Essential Commodities (Amendment) Act, 2018 (Mah. Act No. XXIX of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation)

to Government,

Law and Judiciary Department.

MAHARASHTRA ACT No. XXIX OF 2025.

(First published, after having received the assent of the President in the "Maharashtra Government Gazette," on the 9th June 2025).

An Act further to amend the Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug-offenders, Dangerous persons, Video Pirates, Sand Smugglers and Persons engaged in Black-marketing of Essential Commodities Act, 1981.

WHEREAS it is expedient further to amend the Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug-offenders, Dangerous persons, Video Pirates, Sand Smugglers and Persons engaged in Black-marketing of Essential Commodities Act, 1981, for the purposes of hereinafter appearing; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug-offenders, Dangerous persons, Video Pirates, Sand Smugglers and Persons engaged in Black-marketing of Essential Commodities (Amendment) Act, 2018. Short title.

(१)

- Amendment of long title of Mah. LV of 1981. **2.** In the long title of the Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug-offenders, Dangerous persons, Video Pirates, Sand Smugglers and Persons engaged in Black-marketing of Essential Commodities Act, 1981 (hereinafter referred to as “the principal Act”), for the words “and Persons engaged in Black-marketing of Essential Commodities”, the words “Persons engaged in Black-marketing of Essential Commodities, Illegal Gambling, Illegal Lottery and Human Trafficker” shall be substituted. Mah. LV of 1981.
- Amendment of section 1 of Mah. LV of 1981. **3.** In section 1 of the principal Act, in sub-section (1), for the words “Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug-offenders, Dangerous persons, Video Pirates, Sand Smugglers and Persons engaged in Black-marketing of Essential Commodities” the words “Prevention of Dangerous Activities” shall be substituted.
- Amendment of section 2 of Mah. LV of 1981. **4.** In section 2 of the principal Act,—
 (1) in clause (a),—
 (a) after sub-clause (v), the following sub-clauses shall be inserted, namely :—
 “(vi) in the case of a person engaged in illegal gambling or illegal lottery, when he is engaged or is making preparations for engaging in any of his activities as a person, engaged in illegal gambling or illegal lottery, which affects adversely, or are likely to affect adversely, the maintenance of public order ;
 (vii) in the case of a human trafficker, when he is engaged or is making preparations for engaging in any of his activities as human trafficker, which affects adversely, or are likely to affect adversely, the maintenance of public order;”;
 (b) in the *Explanation*, after the words “film products” the words “or by illegal gambling or illegal lottery,” shall be inserted ;
 (2) after clause (e-1), the following clause shall be inserted, namely :—
 “(e-1a) “human trafficker ” means a person who individually or as a part of a group of persons engaged in or in preparing to engage in or associated with or abets human trafficking or who commits or attempts to commit or abets the commission of offences in respect of human trafficking which are punishable under the Immoral Traffic (Prevention) Act, 1956 or section 370 or 370A of the Indian Penal Code;
 (e-1b) “person engaged in illegal gambling or illegal lottery” means a person who individually or as part of a group of persons engaged in or in preparing to engage in or associated with or abets illegal gambling or illegal lottery or engaged in selling of illegal lottery tickets, or who commits or attempts to commit or abets the commission of offences in respect of illegal gambling or illegal lottery which are punishable under the provisions of the Maharashtra Prevention of Gambling Act or the Maharashtra Lotteries (Control and Tax) and Prize Competitions (Tax) Act, or the Lotteries (Regulation) Act, 1998 ;”.

104 of
1956.
45 of
1860.

IV of
1887.
LXXXII
of 1958.
17 of
1988.